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Title: The Minister of State in the Ministry of Home Affairs laid a statement regarding status of implementation of the recommendations contained in the 161<sup>st</sup> Report of the Standing Committee on Home Affairs on Demands for Grants (2012-13), pertaining to the Ministry of Home Affairs.

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN):** I beg to lay this statement on the above subject in pursuance to rule 389 of the Rules of Procedure and Conduct of Business of Lok Sabha issued by the hon. Speaker, Lok Sabha vide Lok Sabha Bulletin Part-II dated September 1, 2004.

The meetings of the Department-related Parliamentary Standing Committee on Home Affairs were held on 28<sup>th</sup> March, 2012 and 4<sup>th</sup> April, 2012, to examine the Demands for Grants for 2012-13 of the Ministry of Home Affairs. Thereafter, the Committee submitted its 161<sup>st</sup> Report on 30<sup>th</sup> April, 2012.

The Committee in its 161<sup>st</sup> Report made as many as eighty (80) recommendations [Paragraph No.2.21.1; 2.21.4; 2.21.8; 3.2.15; 3.2.16; 3.2.17; 3.2.18; 3.3.8; 3.3.9; 3.4.5; 3.4.6; 3.5.3; 3.5.4; 3.6.4; 3.7.5; 3.8.3; 3.9.4; 3.10.8; 3.10.9; 3.10.10; 3.11.23; 3.11.24; 3.11.25; 4.1.12; 4.1.13; 4.1.19; 4.1.20; 4.1.25; 4.1.26; 4.1.35; 4.1.36; 4.1.37; 4.1.42; 4.1.43; 4.1.48; 4.1.56; 4.1.57; 4.1.62; 4.2.19; 4.2.20; 4.2.21; 4.2.22; 4.2.23; 4.2.24; 4.3.15; 4.3.16; 4.3.17; 4.3.18; 4.3.19; 4.4.12; 4.4.13; 4.4.14; 4.4.15; 4.5.7; 4.5.8; 4.5.9; 4.5.40; 4.6.18; 4.6.19; 4.6.20; 4.6.21; 5.1.10; 5.1.11; 5.1.12; 5.1.13; 5.1.14; 5.1.15; 5.2.7; 5.2.8; 5.2.9; 5.2.10; 5.3.4; 5.3.5; 5.4.22; 5.4.23 (I to XII) 5.5.3; 5.5.4; 5.6.10; 5.6.11; and 5.7.2] in respect of which the Ministry of Home Affairs was required to take action. The ATRs have been sent to Rajya Sabha Secretariat by MHA.

The Ministry has accepted 79 recommendations fully/ partially or with slight modifications and did not accept one recommendation out of 80 contained in the Report. In respect of some recommendations, the Ministry is taking necessary action for the implementation of the same in consultation with various agencies. It may be mentioned that action to be taken by the Ministry in respect of a number of recommendations are of continuing nature and necessary action has since been taken or is being taken accordingly.

A detailed statement showing the action taken/ being taken with reference to the recommendations contained in various paragraphs of the 161<sup>st</sup> Report of the Committee is laid on the Table.

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